

RULES COMMITTEE

FIRST REPORT

(FOURTEENTH LOK SABHA)

(Laid on the Table on the 20 July, 2004)

**LOK SABHA SECRETARIAT
NEW DELHI**

July, 2004/ Asadha, 1926 (Saka)

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MEMBERS OF THE RULES COMMITTEE

- | | | | |
|-----|---------------------------|---|-----------------|
| 1. | Shri Somnath Chatterjee | - | Chairman |
| 2. | Shri Basudeb Acharia | | |
| 3. | Shri Pawan Kumar Bansal | | |
| 4. | Shri Chhatar Singh Darbar | | |
| 5. | Shri Kishan Lal Diler | | |
| 6. | Shri B.K. Handique | | |
| 7. | Shri Shailendra Kumar | | |
| 8. | Shri C. Kuppusami | | |
| 9. | Shri Bir Singh Mahato | | |
| 10. | Shri Ajay Maken | | |
| 11. | Shri Brahmananda Panda* | | |
| 12. | Shri E. Ponnuswamy | | |
| 13. | Shri Nakul Das Rai | | |
| 14. | Shri N. Janardhana Reddy | | |
| 15. | Shri M.A. Kharabela Swain | | |

SECRETARIAT

- | | | | |
|----|--------------------|---|----------------------|
| 1. | Shri G.C. Malhotra | - | Secretary-General |
| 2. | Shri John Joseph | - | Additional Secretary |
| 3. | Shri R.C. Ahuja | - | Joint Secretary |
| 4. | Shri Brahm Dutt | - | Director |
| 5. | Shri J.V.G. Reddy | - | Assistant Director |

*Nominated vide LS Bn. Part-II dated 7 July, 2004

**FIRST REPORT OF THE RULES COMMITTEE
(FOURTEENTH LOK SABHA)**

The Rules Committee at their sitting held on 8th July, 2004 considered a proposal regarding restructuring of the Departmentally Related Standing Committees (DRSCs). The Minutes of the sitting of the Committee held on 8th July, 2004 are appended to the Report.

2. The recommendations of the Committee are contained in this their First Report which the Committee authorised to be laid on the Table of the House.

3. The Committee note that the unwieldy jurisdiction of some of the existing 17 DRSCs is hampering the Committees in the timely examination of and reporting on the subjects selected by them. The Committee also note that due to long time being taken by Committees in examination of and reporting on the Bills referred to them, passage of the Bills is also being delayed in the Houses of Parliament. The Committee has taken note of the recommendations made by the JPC to look into the question of Jurisdictional Overlap between Parliamentary Committees regarding restructuring of the Committee System, particularly the DRSCs by increasing their number from the existing 17 Committees to 24 Committees. It has also been noted by the Committee that at the meeting of Hon'ble Speaker with the Leaders of Parties/Groups held on 4th July, 2004, it was inter-alia decided that:-

The number of the DRSCs may be increased from 17 to 24 as recommended by the JPC on Jurisdictional Overlap.

The 24 DRSCs as reconstituted may have the same functions as are presently assigned to the existing 17 DRSCs.

All the other recommendations made by the JPC on Jurisdictional Overlap including winding up of CPL, COSL, CGA in both Lok Sabha and Rajya Sabha and also RCC in Lok Sabha after transferring their respective functions to the new DRSCs may be kept in abeyance for the present.

- (iv) The 24 new DRSCs may be reconstituted immediately to enable them to examine the Demands for Grants of their respective Ministries during the recess period i.e. from 24th July to 15th August, 2004.

4. The Committee note that the JPC on Jurisdictional Overlap has inter-alia recommended to increase the number of DRSCs from 17 to 24 with each DRSC consisting of 20 members from Lok Sabha and 10 members from Rajya Sabha. It is felt that with this composition only 480 members of Lok Sabha can be accommodated to serve on the DRSCs as against 510 members in the existing 17 DRSCs. The Committee, therefore, feel that 21 members instead of 20 from Lok Sabha and 10 from Rajya Sabha be nominated to each DRSC by the respective Presiding Officers. It is, therefore, proposed that Rule 331D (1) and the Fifth Schedule to the Rules may be amended accordingly.

5. The Committee recommend that the following amendments to Rule 331D(1) and the Fifth Schedule to the Rules of Procedure and Conduct of Business in Lok Sabha (Eleventh Edition) may be made:-

<u>For</u>	<u>Substitute</u>
(a) RULE 331D. (1) Each of the Standing Committees constituted under Rule 331C shall consist of not more than 45 members, 30 members to be nominated by the Speaker from amongst the members of Lok Sabha and 15 members to be nominated by the Chairman, Rajya Sabha, from amongst the	RULE 331D. (1) Each of the Standing Committees constituted under Rule 331C shall consist of not more than 31 members, 21 members to be nominated by the Speaker from amongst the members of Lok Sabha and 10 members to be nominated by the Chairman, Rajya Sabha, from amongst the members of Rajya Sabha.

members of Rajya Sabha.

- (b) Existing Fifth Schedule to the Rules of Procedure and Conduct of Business in Lok Sabha be substituted with a revised Fifth Schedule as per Appendix-I.

New Delhi;

(SOMNATH CHATTERJEE)
Chairman,
Rules Committee.

July, 2004.

Asadha, 1926 (Saka)

Appendix-I
(See Para 5(b) of the Report)

FIFTH SCHEDULE
(See rule 331C)

Sl. No.	Name of Committee	Ministries/Departments
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Part-I

1.	Committee on Commerce		Commerce and Industry
2.	Committee on Home Affairs	(1) (2)	Home Affairs Development of North-Eastern Region
3.	Committee on Human Resource Development	(1) (2)	Human Resource Development Youth Affairs and Sports
4.	Committee on Industry	(1) (2) (3)	Heavy Industries and Public Enterprises Small Scale Industries Agro and Rural Industries
5.	Committee on Science & Technology, Environment & Forests	(1) (2) (3) (4) (5)	Science & Technology Space Ocean Development Atomic Energy Environment & Forests
6.	Committee on Transport, Tourism and Culture	(1) (2) (3) (4) (5)	Civil Aviation Road Transport and Highways Shipping Tourism Culture
7.	Committee on Health and Family Welfare		Health and Family Welfare
8.	Committee on Personnel, Public Grievances, Law and Justice	(1) (2)	Law and Justice Personnel , Public Grievances and Pensions

Part-II

9.	Committee on Agriculture	(1) (2)	Agriculture Food Processing Industries
10.	Committee on Information Technology	(1) (2)	Communications and Information Technology Information & Broadcasting
11.	Committee on Defence		Defence

12.	Committee on Energy	(1) (2)	Non-conventional Energy Sources Power
13.	Committee on External Affairs	(1) (2)	External Affairs Non Resident Indians Affairs
14.	Committee on Finance	(1) (2) (3) (4)	Finance Company Affairs Planning Statistics and Programme Implementation
15.	Committee on Food, Consumer Affairs and Public Distribution		Consumer Affairs, Food and Public Distribution
16.	Committee on Labour	(1) (2)	Labour and Employment Textiles
17.	Committee on Petroleum and Natural Gas		Petroleum and Natural Gas
18.	Committee on Railways		Railways
19.	Committee on Urban Development	(1) (2)	Urban Development Urban Employment and Poverty Alleviation
20.	Committee on Water Resources		Water Resources
21.	Committee on Chemicals and Fertilizers		Chemicals and Fertilizers
22.	Committee on Rural Development	(1) (2)	Rural Development Panchayati Raj
23.	Committee on Coal and Steel	(1) (2)	Coal and Mines Steel
24.	Committee on Social Justice and Empowerment	(1) (2)	Social Justice and Empowerment Tribal Affairs

APPENDIX-II
(See Para 1 of the Report)

CONFIDENTIAL

**MINUTES OF THE FIRST SITTING OF THE RULES COMMITTEE HELD
ON 8TH JULY, 2004 IN SPEAKER'S COMMITTEE ROOM.**

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The Committee met from 1500 hours to 1540 hours.

PRESENT

Shri Somnath Chatterjee - **Chairman**

MEMBERS

2. Shri Basudeb Acharia
3. Shri Pawan Kumar Bansal
4. Shri Chhatar Singh Darbar
5. Shri B.K. Handique
6. Shri Shailendra Kumar
7. Shri C. Kuppusami
8. Shri Bir Singh Mahato
9. Shri Ajay Maken
10. Shri Brahmananda Panda
11. Shri N. Janardhana Reddy
12. Shri M.A. Kharabela Swain

SPECIAL INVITEES

1. Shri Charanjit Singh Atwal - Deputy Speaker
2. Shri Ghulam Nabi Azad - Minister of Parliamentary Affairs.
3. Shri Suresh Pachauri - Minister of State in the
Ministry of Parliamentary Affairs.
4. Smt. Suryakanta Patil - Minister of State in the
Ministry of Parliamentary Affairs.

SECRETARIAT

1. Shri G.C. Malhotra - Secretary-General
2. Shri John Joseph - Additional Secretary
3. Shri R.C. Ahuja - Joint Secretary
4. Shri Brahm Dutt - Director
5. Shri J.V.G. Reddy - Assistant Director

2. At the outset, the Chairman welcomed members to the sitting of the Committee and apprised them of the background of the agenda.

3. The Committee considered a memorandum regarding restructuring of the Departmentally Related Standing Committees. The Committee noted that the unwieldy jurisdiction of some of the existing 17 DRSCs is hampering the Committees in timely examination of and reporting on the subjects selected by them. It was also noted that due to long time being taken by some Committees in examination of and reporting on the Bills referred to them, passage of the Bills is also being delayed in the Houses of Parliament. The Committee also took note of the recommendations made by the JPC to look into the question of Jurisdictional Overlap between Parliamentary Committees regarding restructuring of the Committee System. The Committee noted and approved the following decisions taken at the meeting of Hon'ble Speaker with Leaders of Parties held on 4th July, 2004:-

- (i) The number of the DRSCs may be increased from 17 to 24 as recommended by the JPC on Jurisdictional Overlap.**

- (ii) The 24 DRSCs as reconstituted may have the same functions as are presently assigned to the existing 17 DRSCs.
- (iii) All the other recommendations made by the JPC on Jurisdictional Overlap including winding up of CPL, COSL, CGA in both Lok Sabha and Rajya Sabha and also RCC in Lok Sabha after transferring their respective functions to the new DRSCs may be kept in abeyance for the present.
- (iv) The 24 new DRSCs may be reconstituted immediately to enable them to examine the Demands for Grants of their respective Ministries during the recess period i.e. from 24th July to 15th August, 2004.

4. The Committee noted that as per the JPC Report on Jurisdictional Overlap on increasing the number of Committees from 17 to 24, each DRSC would consist of 20 members from Lok Sabha and 10 members from Rajya Sabha. It was felt that with this composition only 480 members of Lok Sabha could be nominated to serve on the DRSCs as against 510 members in the existing 17 DRSCs. The Committee, therefore, decided that 21 members, instead of 20, from Lok Sabha and 10 from Rajya Sabha may be nominated to each DRSC by the respective Presiding Officers.

5. To give effect to the aforesaid decisions, the Committee decided that the following amendments to rule 331D. (1) and Fifth Schedule to the Rules of Procedure and Conduct of Business in Lok Sabha, be made.

For

Substitute

- (a) **RULE 331D. (1) Each of the Standing Committees constituted under Rule 331C shall consist of not more than 45 members, 30 members to be nominated by the Speaker from amongst the members of Lok Sabha and 15 members to be nominated by the Chairman, Rajya Sabha, from amongst the members of Rajya Sabha.**
- RULE 331D. (1) Each of the Standing Committees constituted under Rule 331C shall consist of not more than 31 members, 21 members to be nominated by the Speaker from amongst the members of Lok Sabha and 10 members to be nominated by the Chairman, Rajya Sabha, from amongst the members of Rajya Sabha.**
- (b) **Existing Fifth Schedule to the Rules of Procedure and Conduct of Business in Lok Sabha be substituted with a revised Fifth Schedule as per Appendix.**

6. The Committee then authorised the Chairman to reconcile the differences, if any with Rajya Sabha, in regard to the aforesaid amendments, in consultation with the Hon'ble Chairman, Rajya Sabha and accordingly have the Report of the Committee finalised for being laid on the Table of the House.

To enable the 24 new DRSCs to examine the Demands for Grants of their respective Ministries during the recess period commencing from 24th July, 2004, the Committee suggested that the requirement of laying the said Report of the Rules Committee on the subject for seven days under rule 331(1) might be suspended and it may be laid and adopted on the same day.

7. Thereafter, some members made certain suggestions regarding enforcement of rules/directions on allowing members to speak from their seats only, unless otherwise permitted by the Chair.

The Committee then adjourned.

(See Para 5(b) of the Report)

FIFTH SCHEDULE
(See rule 331C)

Sl. No.	Name of Committee	Ministries/Departments
Part-I		
1.	Committee on Commerce	Commerce and Industry
2.	Committee on Home Affairs	(1) Home Affairs (2) Development of North-Eastern Region
3.	Committee on Human Resource Development	(1) Human Resource Development (2) Youth Affairs and Sports
4.	Committee on Industry	(1) Heavy Industries and Public Enterprises (2) Small Scale Industries (3) Agro and Rural Industries
5.	Committee on Science & Technology, Environment & Forests	(1) Science & Technology (2) Space (3) Ocean Development (4) Atomic Energy (5) Environment & Forests
6.	Committee on Transport, Tourism and Culture	(1) Civil Aviation (2) Road Transport and Highways (3) Shipping (4) Tourism (5) Culture
7.	Committee on Health and Family Welfare	Health and Family Welfare
8.	Committee on Personnel, Public Grievances, Law and Justice	(1) Law and Justice (2) Personnel , Public Grievances and Pensions

Sl. No. Name of Committee

Ministries/Departments

Part-II

9.	Committee on Agriculture	(1)	Agriculture
		(2)	Food Processing Industries
10.	Committee on Information Technology	(1)	Communications and Information Technology
		(2)	Information & Broadcasting
11.	Committee on Defence		Defence
12.	Committee on Energy	(1)	Non-conventional Energy Sources
		(2)	Power
13.	Committee on External Affairs	(1)	External Affairs
		(2)	Non Resident Indians Affairs
14.	Committee on Finance	(1)	Finance
		(2)	Company Affairs
		(3)	Planning
		(4)	Statistics and Programme Implementation
15.	Committee on Food, Consumer Affairs and Public Distribution		Consumer Affairs, Food and Public Distribution
16.	Committee on Labour	(1)	Labour and Employment
		(2)	Textiles
17.	Committee on Petroleum and Natural Gas		Petroleum and Natural Gas
18.	Committee on Railways		Railways
19.	Committee on Urban Development	(1)	Urban Development
		(2)	Urban Employment and Poverty Alleviation
20.	Committee on Water Resources		Water Resources
21.	Committee on Chemicals and Fertilizers		Chemicals and Fertilizers
22.	Committee on Rural Development	(1)	Rural Development
		(2)	Panchayati Raj
23.	Committee on Coal and Steel	(1)	Coal and Mines
		(2)	Steel

24. Committee on Social Justice and
Empowerment

(1) Social Justice and Empowerment
(2) Tribal Affairs